

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.227/06

Monday this the 10th day of April 2006

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. Raziya Beegum P.A.,
D/o.P.Koya,
P.Arathupura House,
P.O.Androth.
(C/o.P.Koya Teacher,
Govt. J.B.School, Minicoy)
2. Khairunnisa N.K.,
D/o.Ali Monege M,
Rose Nivas, Aloodi,
Minicoy Island, Lakshadweep.
3. Zuhaira B.B.,
D/o.Mohammed Manikfan M.B.,
Badage Bidhariuge Sedival,
Minicoy Island, Lakshadweep.
4. Sabira U.P.H.,
D/o.U.P.Hamza Koya,
Ummathabiyypura House,
P.O.Androth.
5. Nasreena Sheharias P.O.,
W/o.Saifuddhin,
Puthiyapura House,
P.O.Androth. ...Applicants

(By Advocate Mr.T.M.Abdul Latiff)

Versus

1. Union of India represented by the Administrator,
Union Territory of Lakshadweep, Kavaratti.
2. Administrator,
Union Territory of Lakshadweep, Kavaratti.
3. Director of Education,
Department of Education,
Union Territory of Lakshadweep, Kavaratti. ...Respondents

(By Advocate Mr.Shafik M.A.)

This application having been heard on 10th April 2006 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

When the matter came up for hearing, counsel for the applicants submitted on instructions that he would like to withdraw the O.A. Permission is granted. The O.A is dismissed as withdrawn.

(Dated the 10th day of April 2006)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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